

could also save the situation. Though I know Mr. Deputy-Speaker, within the United Front the concept of statehood to Uttarakhand is not unanimously approved. I know that very well. But even then since the Prime Minister had declared it, that disagreement may not come out also. The situation is assuming such a seriousness that I would request the Home Minister to take the matter seriously and, if necessary, to talk to all political party leaders for peace in those regions.

[Translation]

SWAMI SACHIDANAND SAKSHI (FARUKHABAD): Mr. Deputy Speaker, in my parliamentary constituency of Farukhabad there is one Assembly constituency of Bhavgaon. In U.P. elections are going to be held and the first date for filing of nominations was 6th September. Some six persons of my parliamentary constituency were returning on 6th September after meeting Updesh Singh Chauhan detained in Mainpuri Jail, who was earlier an M.L.A. belonging to S.P. and later on joined B.J.P., were chased in a planned manner by some goonda elements forming a gang, who had with them vehicles—one Tata, one Ambassador, one gypsy and one jeep and were nearly forty in number. After reaching the crossing of Rui village they fired a minimum of two hundred rounds and brutally killed those six persons.

This type of lawlessness has started since the declaration of elections. Sir, you will remind that the Minister of Defence is the M.P. from Mainpuri. Ever since his election started, two Rajputs of Mainpuri were murdered. Shri Mulayam Singh got elected from Mainpuri. The goondas of the place belonging to S.P. threatened the voters that if they voted for Baba, they would also meet the same fate, and in this process this have killed several dozens of people. Earlier also, a dacoity was committed at the residence of a retired deputy collector in Devar. He is lying on death bed in a hospital in Kanpur. Such a big incident took place just behind the police station. When the public come to protest against it, they were lathi-charged mercilessly by the police and forty persons have been detained who are behind the bars even to day including one Shri Tomar, principal of an Intermediate college. The police went to extent of putting unne in this mouth. He has been put in jail together with 37 more persons.

Similarly, one more Rajput family's house was subjected to dacoity. Apart from dacoity, a bullet was fired near the private part of young girl of twenty years age. She is also lying on death bed and counting her last breath. My charge is that all such things are being done in a planned way. Even after such a big incident, the house of the ex-revenue minister, Shri Brahm Dutt Dwivedi is being raided in Farukhabad... (Interruptions)

MR DEPUTY SPEAKER. Please conclude.

SWAMI SACHIDANAND SAKSHI: Two murders were committed earlier. Hon. Mulayam Singh Ji had gone somewhere and given five lakh rupees. I thank him for giving 5 lakh rupees, he did the right thing. But six murders took place yesterday. I shall request that by way of relief five lakh rupees each should be given to their aggrieved families also and the whole matter should be got inquired into thoroughly. After the inquiry, the persons found guilty should be dealt with sternly. Thanks.

[English]

SHRI MANORANJAN BHAKTA (ANDAMAN AND NICOBAR ISLANDS): Mr. Deputy Speaker, Sir, we were very happy the hon. Prime Minister has declared from the ramparts of the Red Fort the creation of the Uttarakhand State. Though the previous Congress Government had a detailed discussion with all the political parties and came to certain understanding for the Statehood of Uttarakhand and perhaps Union Territory status, subsequently when the Prime Minister has announced for Statehood for Uttarakhand from the ramparts of the Red Fort, we were happy. But unfortunately so far no Bill has been introduced in this House. That is why, people are thinking that it is perhaps only for election purposes and that it is not the real intention. The hon. Minister for Parliamentary Affairs is here. I would like to request the hon. Minister kindly to clarify the position as to when they are going to bring the Uttarakhand Bill in this House. ... (Interruptions)

[Translation]

MR. DEPUTY SPEAKER: You are concerned with the first issue? Is it right?

[English]

My request is that since the hon. Minister is here, you may kindly direct him to clarify the position as to when they are going to introduce the Bill for creation of Uttarakhand State. The hon. Minister can kindly react to this request as to when the Bill is going to be introduced.

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF TOURISM (SHRI SRIKANTA JENA): The Uttarakhand decision has been taken by the Cabinet and it was announced by the Prime Minister. This is the decision of the Government that Statehood will be given to Uttarakhand. The Bill is getting ready. The moment it is ready, it will come before the House. ... (Interruptions)

[Translation]

SHRI RAMESHWAR PATIDAR (KHARGONE): When will it come, after the election?

MR DEPUTY SPEAKER: The Hon. Prime Minister had stated that it will be done after consulting the U.P.

Assembly. Are they going to do earlier than that? You said

[English]

"as soon as it is ready. Can it be ready by tomorrow?"

SHRI SRIKANTA JENA: Yes, Sir. If it is ready, it will come before the House and after the UP Assembly election, naturally it has to be concurred by the UP Assembly.

SHRI RAJESH PILOT (DAUSA): We have already pointed out to the Hon. Minister that we welcome the step whatever they have done in Uttarakhand. But they must very much keep in mind the sentiments of other States like Jharkhand and Bodoland. When we were in Government, we assured them that "we are not creating any State but whenever Government takes such a decision, your case will be considered" because those tribal areas are equally important. So, we welcome Uttarakhand. But Jharkhand and Bodoland which did have a Council should also be borne in mind. ...*(Interruptions)*

[Translation]

MR. DEPUTY-SPEAKER: I shall give chance to all.

[English]

DR. T. SUBBARAMI REDDY (VISAKHAPATNAM): As regards my friend's submission about Shri Chabria of Shaw Wallace, I want to clarify in this august House one thing....*(Interruptions)*

13.00 hrs

MR. DEPUTY-SPEAKER: Dr. Reddy, carry on, please.

... *(Interruptions)*

MR. DEPUTY-SPEAKER: Let him speak.

DR. T. SUBBARAMI REDDY: Sir, two years back, Shaw Wallace achieved tremendously. They had declared even 50 per cent dividend. All were happy. The people were even in a mood to buy shares from Shaw Wallace. The workers were happy. It is my information ...*(Interruptions)*

SHRI RUPCHAND PAL (HOOGHLY): Can he loot the country and the public...*(Interruptions)*

DR. T. SUBBARAMI REDDY: First, let me clarify the position and then you can talk...*(Interruptions)*. I cannot agree with it.

MR. DEPUTY-SPEAKER: Dr. Reddy, please address the Chair.

DR. T. SUBBARAMI REDDY: The point is that we cannot make baseless allegations against anybody. I have got every right to submit that after two years, they wanted to raise more funds through a public issue, and diversify

and make the company really strong. But because the share market had fallen down, the management was in trouble. Dunlop was also doing well about a year back. But because of the environmental problem, the factory was closed and they had a dislocation. Now, there is a lack of communication facility and there is misunderstanding due to so many factors...*(Interruptions)* If they have done any mistake, we can always take action. I also support it. Nobody says that one can loot the public and no action must be taken...*(Interruptions)* But it is my duty to bring to the notice of Parliament and the country that we cannot make allegations against anybody because some newspapers wrote something or somebody said that that man looted the country and had taken away the money which is not correct. I agree with you that if somebody has done a mistake, we must take action against him irrespective of his position. But, at the same time, we cannot make allegation unless it is proved by facts...*(Interruptions)*

SHRI G.A. CHARAN REDDY (NIZAMABAD): Sir, I have given you a notice. But I am not called. Does it mean anything here? It is unfair. It is unethical in this House. Those Members, whose names were not included in the given list, have been called to speak...*(Interruptions)*

MR. DEPUTY-SPEAKER: I am coming to each one of you. All the names are there with me.

SHRI HANNAN MOLLAH (ULUBERIA): Mr. Deputy-Speaker, Sir, today we are at the fag end of this long Session. I want to raise one important matter. You know that we are discussing about a Central legislation for the agricultural workers. That demand has been included in the Common Minimum Programme of the United Front Government. The Prime Minister, time and again, promised that this legislation will be passed in this Session itself. The Labour Minister called a meeting. It was discussed in the All-Party meeting. Everybody discussed it. It was decided that in this Session, the Bill would be ready. But I do not know what is happening in the Law Ministry which is behind it. Only two or three days are left. But still that draft Bill has not been introduced in this House.

Sir, hence, I would request the Government that they should keep their word and the draft Bill on the Central legislation about the agricultural labourers must be placed before this House during this Session itself...*(Interruptions)*

SHRI E. AHAMED (MANJERI): Sir, I would just like to make a submission...*(Interruptions)*

[Translation]

SHRI JAGDAMBI PRASAD YADAV (GONDA): Mr. Deputy Speaker, elections are being held in U.P. so the issue of Uttarakhand is coming. But, in Bihar, the issue of Vananchal has been agitating for the past 60 years. But no declaration is being made in that direction. There will be complete blockade tomorrow and day after in the entire Vananchal Pradesh, which would result in loss of lakhs of rupees. The declaration of the Govt is prompted